

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 12/81 SCHEDULED TO BE HELD ON 27.08.2013 BUT ACTUALLY HELD ON 30.08.2013.

The Meeting No. 12/81 of Norms Committee-II was held on 30.08.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar, Deputy I.A. | MOS |
| 3. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:08.10.2013
	Decision NC observed that reply of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 08.10.2013.			

2	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

3	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:08.10.2013
Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 08.10.2013.				

4	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:08.10.2013
Decision : NC decided to send a reminder to firm to submit following information as required by DIPP as per minutes of the meeting dated 12.03.2013 as under:- 1. Net weight per KM of each Export product. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Voltage rating of cables The case stands deferred and to be re-listed on 08.10.2013.				

5	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:08.10.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.				

6	Case No.:17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:08.10.2013
Decision NC observed that reply of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 08.10.2013.				

7	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:08.10.2013

Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 08.10.2013.

8	Case No.: 11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:08.10.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 08.10.2013.			

9	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

10	Case No.: 3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

11	Case No.: 39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

12	Case No.: 5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:08.10.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.

13	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:08.10.2013
	Decision : NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 08.10.2013.			

14	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:08.10.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 08.10.2013.			

15	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

16	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

17	Case No.:20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:08.10.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.

18	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

19	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(35)/2012/RSW(B)/151 dated 09/07/2013 (copy enclosed). The case stands deferred and to be re-listed on 08.10.2013.			

20	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(35)/2012/RSW(B)/136 dated 01/07/2013 as under:- 1. Net weight per unit of Export Product. 2. Revised weight balancing statement as per Sl. No. 5 of SDL. The case stands deferred and to be re-listed on 08.10.2013.			

21	Case No.:17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:08.10.2013
	Decision NC observed that reply of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 08.10.2013.			

22	Case No.:20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

23	Case No.:28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:08.10.2013
	Decision NC decided to again forward a copy of application to MSME for examination. The case stands deferred and to be re-listed on 08.10.2013.			

24	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:08.10.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 08.10.2013.			

25	Case No.:26/22/81-ALC2/2012	Party Name:DELTON CABLES LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM13/	RLA File :05/23/040/00278/AM13/	Lic.No/Date:0510337606 23.10.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

26	Case No.:3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701	Defer Date:08.10.2013

29.10.2012

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.

27	Case No.: 8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Approved
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/27 dated 30/08/2013 as under:- 1. Words “ 0.6 KV/1.0 KV ” may be specified with the description of export products at Sl. No. 1 & 2. 2. Net weight of export products at Sl. No. 1 &2 may be specified as 3165 Kgs. & 11409 Kgs. respectively. 3. Quantities of import items at Sl. No 1 & 3 viz. Alumimium Ingots may be allowed as applied for i.e. 2500 Kgs. & 9595 Kgs. respectively on net to net basis. 4. Quantities of import items No. 2 & 4 viz. XLPE Compound may be allowed as applied for i.e. 664.8 Kgs. & 1813 Kgs. respectively on net to net basis. R/A may take suitable consequential action accordingly.			

28	Case No.: 9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

29	Case No.: 11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

30	Case No.: 4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437	Defer Date:08.10.2013

30.10.2012

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.

31	Case No.:21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

32	Case No.:18/22/81-ALC2/2012	Party Name:FRICITION METAL FIBRES (INDIA) PLTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

33	Case No.:19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

34	Case No.:29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865 08.11.2012	Defer Date:08.10.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 08.10.2013.			

35	Case No.:5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:08.10.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.

36	Case No.: 22/22/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00419/AM13/	RLA File :05/24/040/00313/AM13/	Lic.No/Date:0510339369 23.11.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

37	Case No.: 24/22/81-ALC2/2012	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00421/AM13/	RLA File :05/24/040/00297/AM13/	Lic.No/Date:0510339368 23.11.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

38	Case No.: 31/25/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00482/AM13/	RLA File :07/24/040/00342/AM13/	Lic.No/Date:0710092095 26.11.2012	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

39	Case No.: 1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(35)/2012/RSW(B)/102 dated 01/07/2013 as under:- As AA No. 1110027248 dated 05.09.2012 was issued for the execution of same product and the norms were ratified earlier. Thus it is not clear why the subject authorisation has been issued for the same product. Firm is requested to clarify this. The case stands deferred and to be re-listed on 08.10.2013.			

40	Case No.: 2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

41	Case No.: 20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:08.10.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 08.10.2013.			

42	Case No.: 30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

43	Case No.: 11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:08.10.2013
	Decision : NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 08.10.2013.			

44	Case No.: 32/22/81-ALC2/2012	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Approved
	HQ File :01/81/050/00429/AM13/	RLA File :05/23/040/00295/AM13/	Lic.No/Date:0510340738 13.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/44 dated 30/08/2013 as under:- 1. Size of cables, their quantities and net export weight may be specified as under:			

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 2.5 mm ²	1.6	914
4 C X 4 mm ²	1.4	874
4 C X 6 mm ²	2.8	2287
4 C X 10 mm ²	2.4	2364
4 C X 16 mm ²	2.0	2432
4 C X 25 mm ²	6.0	8937
4 C X 35 mm ²	4.0	7837
4 C X 50 mm ²	3.5	9726
4 C X 70 mm ²	3.5	12335
4 C X 95 mm ²	1.0	4523
4 C X 120 mm ²	0.5	3027
4 C X 150 mm ²	0.5	3530
TOTAL	29.2	58786

2.Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 25962 Kgs. as 1.01 Kgs./Kg. content in the export products.

3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.

4.Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

45	Case No.:24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468	Defer Date:08.10.2013

13.12.2012

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.

46	Case No.:29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/46/2013-TSW/46 dated 30/08/2013 as under:- 1. As per information submitted by the firm vide their letter dated 30th April, 2013, net weight of one “Transmission Line Tower Type-NSB53A” is 68969 Kgs. and 544 Nos. of Towers are to exported . The total net weight of export products works out to 37519 MT as against 157.585 MT indicated in the application. 2. Use of import item at Sl. No. 1 i.e. Plates has not been indicated in the export product and weight of this item has also not been included in the net weight of export product 3. Firm may be asked to clarify the above and to submit information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. The case stands deferred and to be re-listed on 08.10.2013.			

47	Case No.:8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

48	Case No.:30/25/81-ALC2/2012	Party Name:UM CABLES LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Approved
	HQ File :01/81/050/00481/AM13/	RLA File :03/95/040/00761/AM13/	Lic.No/Date:0310718735 31.12.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/17/2013-IPHW dated 12/07/2013 as under:-			
	Sl. No.	Import Item	Import Quantity Applied for by the party	Import Quantity allowed

1	Single Mode Optical Fibre	55571.120 Km	55570.35 Km
2	Polybutylene Terphthalate(PBT)	39867.500 Kgs	39091.5 Kgs
3	Thixotropic Jelly Compound (Filling)	22377.50 Kgs	22377.5 Kgs
4	HDPE Black Compound	153081.016 Kgs	153081 Kgs
5	LLDPE Compound	153329.670 Kgs	153136 Kgs
6	Colouring Ink	404.632 Kgs	65.743 Kgs

R/A may take suitable consequential action accordingly.

49	Case No.:25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:08.10.2013
	Decision NC observed that reply of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 08.10.2013.			

50	Case No.:12/25/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Approved
	HQ File :01/81/050/00463/AM13/	RLA File :05/23/040/00391/AM13/	Lic.No/Date:0510343363 15.01.2013	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/50 dated 30/08/2013 as under:-

- Words "Copper Conductor, Armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export products at S.No.1, 22 to 25, 27 to 29.
- Words "Aluminium Conductor, Armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export products at S.No. 2 to 6,8, 11 to 19 .
- Words "Aluminium Conductor, Un-armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export products at S.No. 7, 9, 10 & 20.
- Words "Aluminium Conductor, Al. wire armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export product at S.No. 21.
- Words "Copper Conductor, Un-armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export product at S.No.26.
- Words "Copper Conductor, Armoured, PVC insulated, 660 V" may be suffixed with the description of export products at S.No.30 to 45.
- Words "Copper Conductor, Un-armoured, PVC insulated, 660V " may be suffixed with the description of export products at S.No.46 & 47.
- Quantities of import item at S.No 1 viz.Copper Wire Rod(CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - For Export products mentioned at Sl Nos. 1, 22, 28, 29, 46 and 47 as per Engineering Table 5.
 - For Export products mentioned at Sl Nos. 23 to 27 as per Engineering Table 4.
 - For Export products mentioned at Sl Nos. 30 to 45 as 1.01 kgs/kg content in the export products.

9.The quantities of import item at S.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under:

- For Export products mentioned at Sl No. 2 to 20 as per Engineering Table 5.

b)For Export product mentioned at SI No. 21 as 2433Kgs./KM after taking clue from Engineering Table 5.

10. The quantities of import item No 3 viz. PVC Resin may be allowed as under:

- a) For export products mentioned at SI.No.1 to 20, 22, 28, 29, 46 & 47, 60 % of PVC compound as per Engineering Table- 5.
- b) For export products mentioned at SI.No.23 to 27,60 % of PVC compound as per Engineering Table- 4.
- c) For Export products mentioned at SI No. 2, 21 and 30 to 45 as 1.05 Kgs./Kg. content in the export products.

11. The quantities of import item No 4 viz. G.S. Wire/G.I. Wire may be allowed as under:

- a) For Export products mentioned at SI No. 1 to 6, 8,11 to 19, 22 to 25 and 27 to 45 as 1.01 Kgs./Kg. content in the export products as claimed by the firm .

R/A may take suitable consequential action accordingly.

51	Case No.:14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167 17.01.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

52	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:08.10.2013
	Decision : NC decided send a D.O. letter to MSME (Chemical wing) forwarding the application of the firm. The case stands deferred and to be re-listed on 08.10.2013.			

53	Case No.:11/25/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00462/AM13/	RLA File :07/24/040/00440/AM13/	Lic.No/Date:0710093248 22.01.2013	Defer Date:08.10.2013
	Decision NC observed that reply of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 08.10.2013.			

54	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

55	Case No.:27/25/81-ALC2/2012	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM13/	RLA File :03/95/040/00795/AM13/	Lic.No/Date:0310722016 24.01.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

56	Case No.:9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

57	Case No.:6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

58	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

59	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970	Defer Date:08.10.2013

		30.01.2013	
Decision : NC decided to refer the case to C&PC for comments. The case stands deferred and to be re-listed on 08.10.2013.			

60	Case No.: 22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:08.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.10.2013.			

61	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:08.10.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 08.10.2013.			

62	Case No.: 1/25/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: closed
	HQ File :01/81/050/00452/AM13/	RLA File :08/24/040/00371/AM13/	Lic.No/Date:0810118791 25.02.2013	Defer Date:
	Decision : It is presumed that ratification is not required as licence has been issued by RA on repeat basis. Case may be treated as closed.			

63	Case No.: 2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/	Lic.No/Date:5610001764 28.02.2013	Defer Date:08.10.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 08.10.2013.			

64	Case No.: 2/2/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: closed
	HQ File :01/81/050/00003/AM14/	RLA File :08/24/040/00468/AM13/	Lic.No/Date:0810120175 10.04.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

65	Case No.:1/5/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Approved
	HQ File :01/81/050/00103/AM14/	RLA File :05/24/040/00009/AM14/	Lic.No/Date:0510351295 10.04.2013	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/65 dated 30/08/2013 as under:- 1. Words “containing 46.521 MT of Cold Rolled Stainless Steel Circles (201-J4-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 51.175 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

66	Case No.:9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930 15.04.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

67	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

68	Case No.:10/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM14/	RLA File :05/23/040/00503/AM13/	Lic.No/Date:0510352513 29.04.2013	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/46/2013-TSW/68 dated 30/08/2013 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring materials and voltage rating. 2. Net weight of each Cable			

3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.
5. Wastage claimed on each import item.

The case stands deferred and to be re-listed on 08.10.2013.

69	Case No.:11/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM14/	RLA File :05/23/040/00018/AM14/	Lic.No/Date:0510352511 29.04.2013	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/46/2013-TSW/69 dated 30/08/2013 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring materials and voltage rating. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. The case stands deferred and to be re-listed on 08.10.2013.			

70	Case No.:11/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM14/	RLA File :03/94/040/00009/AM14/	Lic.No/Date:0310733061 01.05.2013	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/46/2013-TSW/70 dated 30/08/2013 as under:- 1. Voltage rating of cables 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form			

The case stands deferred and to be re-listed on 08.10.2013.

71	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:08.10.2013
	Decision : NC observed that case is under examination of DIPP (Chemical wing). The case stands deferred and to be re-listed on 08.10.2013.			

72	Case No.:7/9/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM14/	RLA File :31/83/040/00201/AM13/	Lic.No/Date:3110058180 03.05.2013	Defer Date:08.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/46/2013-TSW/72 dated 30/08/2013 as under:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Raw material blank size supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking. The case stands deferred and to be re-listed on 08.10.2013.			

73	Case No.:4/5/81-ALC2/2013	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Approved
	HQ File :01/81/050/00106/AM14/	RLA File :02/24/040/00193/AM13/	Lic.No/Date:0210189459 08.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/73 dated 30/08/2013 as under:- Advance Authorization may be ratified as per SION at Sl. No. C-1394 for Engineering products R/A may take suitable consequential action accordingly.			

74	Case No.:5/9/81-ALC2/2013	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00133/AM14/	RLA File :02/24/040/00157/AM13/	Lic.No/Date:0210189502 09.05.2013	Defer Date:08.10.2013
Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/74 dated 30/08/2013 as under:- Advance Authorization may be ratified as per SION at Sl. No. C-1394 for Engineering products R/A may take suitable consequential action accordingly.			

75	Case No.: 6/9/81-ALC2/2013	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Approved
	HQ File :01/81/050/00134/AM14/	RLA File :31/83/040/00003/AM14/	Lic.No/Date:3110058245 09.05.2013	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/75 dated 30/08/2013 as under:- Quantity of import item may be allowed as applied for i.e. 202 MT inclusive of 1 % wastage after taking clue from SION C-1. R/A may take suitable consequential action accordingly.			

76	Case No.: 12/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00140/AM14/	RLA File :03/94/040/01105/AM13/	Lic.No/Date:0310734159 13.05.2013	Defer Date:08.10.2013
	Decision NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 08.10.2013.			

77	Case No.: 3/9/81-ALC2/2013	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00131/AM14/	RLA File :03/95/040/00141/AM14/	Lic.No/Date:0310734818 17.05.2013	Defer Date:08.10.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 08.10.2013.			

78	Case No.: 2/9/81-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Approved
	HQ File :01/81/050/00130/AM14/	RLA File :03/95/040/00115/AM14/	Lic.No/Date:0310735080 21.05.2013	Defer Date:
	Decision :NC decided to ratify the norms of above AA on repeat basis as per AA no. 0310696107 dated 24.5.2012 ratified in in M.No. 17/81 dtd			

20.11.2012, as per written comments of DIPP vide U.O. No. 12/46/2013-TSW/78 dated 30/08/2013 as under:-

1. Net empty weight of export product may be specified as 220.77 MT.
2. Import items at Sl. Nos. 1 to 3 & 6 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 5 shall be of relevant grade and shape as contained in the export product.
4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 100000 Kgs. inclusive of a wastage of 4.38 %.
5. Quantity of import item at Sl. No.2 may be allowed as 50138 Kgs. inclusive of a wastage of 5 %.
6. Quantity of import item at Sl. No.3 may be allowed as 31853 Kgs. inclusive of a wastage of 3 %.
7. Quantity of import items at Sl. No 4 may be allowed as 24 Nos. (800 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 5 may be allowed as 2150 Mtrs. (34400 Kgs.) inclusive of a wastage of 0.81 % as claimed by the firm.
9. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 11500 Kgs. inclusive of a wastage of 1.1 %.

R/A may take suitable consequential action accordingly.

79	Case No.:4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

80	Case No.:6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

81	Case No.:7/5/81-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Closed
	HQ File :01/81/050/00109/AM14/	RLA File :08/24/040/00071/AM14/	Lic.No/Date:0810121430 27.05.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

82	Case No.:8/5/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Closed
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	HQ File :01/81/050/00110/AM14/	RLA File :08/24/040/00057/AM14/	Lic.No/Date:0810121431 27.05.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			
83	Case No.:1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			
84	Case No.:14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			
85	Case No.:8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date:08.10.2013
	Decision NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 08.10.2013.			
86	Case No.:13/9/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Closed
	HQ File :01/81/050/00141/AM14/	RLA File :08/24/040/00135/AM14/	Lic.No/Date:0810122585 05.07.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			
87	Case No.:14/9/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Closed
	HQ File :01/81/050/00142/AM14/	RLA File :08/24/040/00144/AM14/	Lic.No/Date:0810122648 09.07.2013	Defer Date:

Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.

88	Case No.:1/12/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status: Closed
	HQ File :01/81/050/00201/AM14/	RLA File :08/24/040/00177/AM14/	Lic.No/Date:0810123638 08.08.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

89	Case No.:2/12/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM14/	RLA File :05/23/040/00207/AM14/	Lic.No/Date:0510362568 13.08.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

90	Case No.:3/12/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM14/	RLA File :13/24/040/00017/AM14/	Lic.No/Date:1310044018 19.08.2013	Defer Date:08.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.10.2013.			

Agenda for Off-line cases of 27.08.2013

Sl No. 107

CASE NO. AR-92	M/s Singhanian Alu Foil Containers
Meeting No. 12/81	F. No. 01/81/50/309/AM11/DES-II
Dated: 27.8.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision : NC observed that representative of firms appeared before NC for personal hearing on 23.05.2013 and they were asked to furnish documents to justify their case which is still awaited. NC decided to send a reminder to firm to furnish the reply within 15 days. The case stands deferred and to be relisted on 08.10.2013.

Sl. No. 108

CASE NO. AR-93	M/s Singhanian Alu Foil Containers
Meeting No. 12/81	F. No. 01/81/50/46/AM11/DES-II
Dated: 27.8.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision : NC observed that representative of firms appeared before NC for personal hearing on 23.05.2013 and they were asked to furnish documents to justify their case which is still awaited. NC decided to send a reminder to firm to furnish the reply within 15 days. The case stands deferred and to be relisted on 08.10.2013.

Sl.No. 109

CASE NO. AR-96	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 12/81	F. No. 01/81/50/210/AM12/DES-II
Dated: 27.8.2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 08.10.2013.

Sl.No. 110

CASE NO. AR-75	M/s Rahee Track Technologies (P) Ltd.,
Meeting No. 12/81	F. No. 01/81/50/239/AM-12/DES-II
Dated: 27.8.2013	Advance Licence No. 0210161414 dated 30.06.2011

Decision : NC observed that firm has not submitted the reply to query at Sl No. 11 of SDF. Hence decided to send a reminder to expedite reply. The case stands deferred and to be relisted on 08.10.2013.

Sl.No. 111

CASE NO. AR-2	M/s RPG Cables Ltd., M/s. KEC International
Meeting No. 12/81	F. No. 01/81/50/176/AM-10/DES-II
Dated: 27.8.2013	Advance Licence No. 0310537350 dated 11.09.2009

Decision : NC decided to refer the case in PRC for condonation of delay as the firm has applied for modification of norms after expiry of 4 months.

Sl. No. 112

CASE NO. AR-3	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 12/81	F. No. 01/81/162/96/AM-12/DES-II
Dated: 27.8.2013	Advance Licence No. 3510030590 dated 16.06.2010

Decision : NC observed that MSME has forwarded their comments. NC decided that MSME may re-examine the case as MSME has not offered their comments in respect of all export products.

CASE NO. AR-7	M/s. Raychem RPG (P) Ltd., Mumbai

Meeting No. 12/81	F. No. 01/81/162/772/AM-12/DES-II
Dated: 27.8.2013	Advance Licence No. 3510030590 dated 16.06.2010

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 08.10.2013.
